

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 110  
CP(IB)/390(AHM)2020

**Order under Section 9 IBC**

**IN THE MATTER OF:**

Kraft Powercon India Ltd  
V/s  
Firefly Batteries Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on ..19/07/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENT:**

For the Applicant :CS Mr. Anuj Trivedi  
For the Respondent :Mr. Kunal Vaishnav, Advocate

**ORDER**

Affidavit in reply is filed.

Learned Counsel for the Operational Creditor seeks time to file Rejoinder.

The permission is granted.

The Operational Creditor to file rejoinder, within seven days (not more than five pages) by serving an advance copy to the other side.

The matter stands adjourned for further consideration to 20.09.2021.

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)